

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH- COURT NO. I

Service Tax Appeal No. 52560 of 2018

(Arising out of Order-in-Appeal No. 34(RK)ST/JPR/2018-19 dated 15.05.2018 passed by the Commissioner (Appeals), and ADG, DGGSTI, Jaipur.)

M/s Siegwark India Pvt Ltd

7-8 KM, Bhiwadi Alwar Road,
P.O. Khijuriwas-30108
District-Alwar,
Bhiwadi (Raj)

....Appellant

Versus

**Commissioner of Central GST &
Central Excise, Alwar**

...Respondent

APPEARANCE:

Mr. N.D. Dubey, Advocate for the Appellant
Shri Harshvardhan, Authorized Representative for the Department

CORAM:

**HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

Date of Hearing/ Decision: October 19, 2023

FINAL ORDER NO. 51478/2023

JUSTICE DILIP GUPTA

A certificate in Form-IV under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Order dictated in the Open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**